

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 339/MP/2022

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW Wind Power Project being set up by Tunga Renewable Energy Private Limited in Karnataka.

Petitioner : Tunga Renewable Energy Private Limited (TREPL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Jafar Alam, Advocate, TREPL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Shri Akshyavat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, TREPL, submitted that *vide* Record of Proceedings dated 28.8.2025, the Respondent Discoms, *i.e.*, CSPDCL and Electricity Deptt., UT of Puducherry, were directed to indicate their willingness to offtake power from the Petitioner's project. However, the Electricity Deptt., UT of Puducherry has not furnished any response to the same.

2. Learned counsel for the Respondent, SECI, submitted that SECI has also approached the Electricity Department, UT of Puducherry, inquiring about their willingness to offtake power from the Petitioner; however, no response has been received so far. She further submitted that only CSPDCL has expressed its willingness for off taking the power and that too without any additional financial burden on the tariff. She also added that the start of LTA has now been revised to October 2026, and consequently, the

Petitioner may claim extension of SCOD up to December 2026. She, therefore, requested that the Petitioner be asked to indicate its willingness to continue with the Project since there is no substantial progress in the Project.

3. In response, the learned counsel for the Petitioner sought permission to seek instructions in this regard and further pointed out that CSPDCL has refused to enter into any agreement and is also seeking to shift the financial stress on the Petitioner by offering to off-take power from the Petitioner without any additional financial liabilities, which seems to be unfair. He further requested that one last opportunity may be accorded to the Electricity Department, UT of Puducherry to express its willingness to offtake power from the Petitioner's Project.

4. Learned counsel for the Respondent, CSPDCL, submitted that *vide* affidavit dated 27.6.2025, CSPDCL had already accorded its approval that the extension of SCOD of the Petitioner's project shall only be considered without any financial burden on tariff arising out of Change in Law, applicability of ISTS charges, etc., due to such extensions.

5. After hearing the learned counsel for the parties, the Commission deemed it appropriate to grant one last opportunity to the Electricity Deptt., UT of Puducherry, to indicate its willingness to off-take the power from the Petitioner's Project, on an affidavit, within two weeks. The Petitioner was also directed to indicate its willingness to continue with the Project, on an affidavit, within three weeks.

6. The Petition will be listed for the hearing on **13.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)